

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 470/TL/2025

Coram:

Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member

Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Date of Order: 13th September, 2025

In the matter of

Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to grant of Transmission License to POWERGRID Kurnool-IV Transmission Limited.

And

In the matter of

**POWERGRID Kurnool-IV Transmission Limited,
(erstwhile known as Kurnool-IV Transmission Limited),
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited),**

Registered office: B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi-110016.

Address for correspondence:

C/o ED (TBCB), Power Grid Corporation of India Limited,
Saudamini, Plot No.2, Sector-29,
Gurgaon-122001.

...Petitioner

Vs

**1. Central Transmission Utility of India Limited,
Saudamini, Plot no.2, Sector -29,
Gurgaon-122001.**

**2. REC Power Development and Consultancy Limited,
REC Corporate Head Quarter,
D Block, Plot No. I – 4,
Sec – 29 Gurugram–122001.**

**3. SAEL Industries Limited,
3rd Floor, Worldmark -1, Aerocity,
New Delhi–110037.**

4. Tata Power Renewable Energy Limited,

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C/o The Tata Power Company Limited,
Corporate Center B, 34 Sant Tukaram Road,
Carnac Bunder-400009, Mumbai.

5. Gentari Renewable India Castor One Private Limited,
Level 6, The Palm Square, Sector-66,
Gurgaon-122102.

6. Pratapati Energy (Seven) Private Limited,
D-2, First Floor, Southern Park Building,
Saket, New Delhi-110017, India.

7. Andhra Pradesh Power Purchase Coordination Committee,
Andhra Pradesh Power Co-ordination Committee,
Vidyut Soudha, Gunadala,
Vijayawada-520004, Andhra Pradesh.

8. Bangalore Electricity Supply Company,
Corporate Office, BESCOM K.R.,
Circle, Bangalore-560001.

9. Gulbarga Electricity Supply Company,
Gulbarga Electricity Supply Company,
Gulbarga-585102.

10. Hubli Electricity Supply Company,
HESCOM, Navanagar, P.B Road,
Hubballi-580025.

11. Manglore Electricity Supply Company,
3rd Floor, MESCOM Bhavan, Corporate Office,
MESCOM, Kavour Cross Road,
Bejai, Mangalore-575004.

12. Chamundeswari Elect. Supply Co. Limited,
CESC Mysore, Corporate Office, #29,
Vijayanagara 2nd Stage, Hinkal,
Mysuru-570017.

13. KSEB Limited,
Kerala Electricity Board,
Vydyuthi Bhavanam, Pattom,
Thiruvananthapuram-695004, Kerala.

14. Tamilnadu Gen & Dist Co. Limited,
Chief Financial Controller/Revenue / Eastern Wing,
7th Floor, NPKRR Maaligai,144, Anna Salai,
Chennai-600002.

15. Telangana State PC Committee,

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Vidyut Soudha, Khairathabad,
Hyderabad-500082, Telangana, India.

16. Puducherry Electricity Department,
I Floor, Main Building, Electricity Department,
Govt of Puducherry, Puducherry-605001.

17. Goa Electricity Department-SR,
Electricity Department,
Division No: III, Curti, Ponda-403401, Goa.

18. HVDC, Kolar, Power Grid Corporation,
SRTS# II, Pragati Mahalakshmi,
South Block, (2nd & 3rd Floor),
No.62, Bangalore-560001, Karnataka.

19. Thermal Powertech Corporation India,
(Opposite Village Marie College)
Door No 6-3-1090, 2nd Floor,
C Block, Tsr Towers, Rajbhavan Road,
Somajiguda, Hyderabad-500082.

20. SAIL-Salem Steel Plant,
Salem Steel Plant,
Steel Authority of India Limited, Salem-636013.

21. Sembcorp Gayatri Power Limited,
6-3-1090, 5th Floor, A Block,
TSR Towers, Rajbhavan Road,
Somajiguda, Hyderabad-500082.

22. South Western Railway,
Office of Senior Divisional Electrical Engineer,
Divisional Railway Manager Building,
Traction Distribution Branch,
Ground Floor, Adjacent to City Railway Station,
Bengaluru-560023.

23. Pugalur HVDC Station, POWERGRID,
HVDC-Pugalur Nochipalayam Post,
Sirukinar Village Dharmapuram Taluk,
Tiruppur Dist., Tamil Nadu-638706.

24. Thrissur HVDC Station, POWERGRID,
HVDC-THRISSUR Substation,
Power Grid Corporation of India Ltd.,
Near Cashew Research Station,
Mannuthy Thannikudem Road,
Madakathara, Thrissur-680651, Kerala.

25. Power Grid Corporation of India Limited,
B-9, Qutab Institutional Area, Katwaria Sarai,
New Delhi-110016.

26. POWERGRID Bidar Transmission Limited,
B-9, Qutab Institutional Area, Katwaria Sarai,
New Delhi-110016.

27. POWERGRID Southern Interconnector Transmission System Limited,
B-9, Qutab Institutional Area, Katwaria Sarai,
New Delhi-110016.

....Respondents

Parties present:

Shri Vikas Kumar, KIVTL
Shri Ritam Biswas, RECPDCL
Shri Shashank Singh, RECPDCL
Shri Siddharth Sharma, CTUIL

ORDER

The Petitioner, POWERGRID Kurnool-IV Transmission Limited (erstwhile known as Kurnool-IV Transmission Limited), has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “the Transmission Licence Regulations”) to establish “Transmission System for Integration of Kurnool-IV REZ - Phase-I (for 4.5 GW)” on a Build, Own, Operate and Transfer basis (hereinafter referred to as “the Project”) consisting of the following elements:

Sr. No	Name of the Transmission Element	Scheduled COD	Element(s) which are pre-required for declaring the commercial operation (COD) of the respective Element
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1.	Establishment of 4x1500 MVA, 765/400 kV and 4x500 MVA, 400/220 kV Kurnool-IV Pooling Station near Kurnool, Andhra Pradesh along with 2x330 MVA (765 kV) bus reactors at Kurnool-IV PS with provision of two (2) sections of 4500 MVA each at 400 kV level • 765/400 kV, 1500 MVA, ICTs – 4 Nos. (12x500 MVA) • 765 kV ICT bays – 4 Nos. • 400 kV ICT bays – 4 Nos. • 400/220 kV, 500 MVA, ICTs – 4 Nos. • 400 kV ICT bays – 4 Nos. • 220 kV ICT bays – 4 Nos. • 765 kV line bays – 4 Nos. (at Kurnool-IV PS for termination of Kurnool-IV – Bidar and Kurnool-IV – Kurnool-III 765 kV D/C lines) • 765 kV, 330 MVA Bus Reactor – 2 Nos. • 765 kV Bus Reactor bays – 2 Nos. • 220 kV line bays – 6 Nos. • 220 kV Bus Sectionalizer: 1 set • 220 kV Bus Coupler (BC) Bay – 2 Nos. • 220 kV Transfer Bus Coupler (TBC) Bay – 2 Nos. • 1x500 MVA, 765/400 kV, 1 Phase spare ICT • 1x110 MVA, 765 kV, 1 Phase spare Reactor Future Space Provisions: • 765/400 kV, 1500 MVA, ICTs – 2 Nos. • 765 kV ICT bays – 2 Nos. • 400 kV ICT bays – 2 Nos. • 400/220 kV, 500 MVA, ICTs – 14 Nos. • 400 kV ICT bays – 14 Nos. • 220 kV ICT bays – 14 Nos. • 765 kV line bays – 8 Nos. (with provision for SLR) • 400 kV line bays – 12 Nos. (with provision for SLR) • 220 kV line bays – 20 Nos. • 220 kV Bus Sectionalizer: 2 sets • 220 kV Bus Coupler (BC) Bay – 2 Nos. • 220 kV Transfer Bus Coupler (TBC) Bay – 2 Nos. • 400 kV Bus Sectionalizer: 1 set	24 months from SPV transfer (24.3.2027)	Element at Sl. No. 2, 3, and 4
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2.	Kurnool-IV – Bidar 765 kV D/C line with 330 MVar SLR (convertible) at both ends on both circuits • 765 kV line bays – 2 Nos. (at Bidar PS) • 765 kV, 330 MVar SLR at Kurnool-IV PS – 2 Nos. (6x110 MVar line reactor) • 765 kV, 330 MVar SLR at Bidar PS – 2 Nos. (7x110 MVar inc. 1 switchable spare unit)		Element at Sl. No. 1, 3, and 4
3.	Kurnool-IV – Kurnool-III PS 765 kV D/C line with 240 MVar SLR (convertible) at Kurnool-IV end on both circuits • 765 kV line bays – 2 Nos. (at Kurnool-III PS) • 765 kV, 240 MVar SLR at Kurnool-IV PS – 2 Nos. (7x80 MVar inc. 1 switchable spare unit)		Element at Sl. No. 1, 2 and 4
4.	± 300 MVar STATCOM at Kurnool-IV PS along with 2x125 MVar MSR • 400 kV bay – 1 Nos.		Element at Sl. no. 1, 2 and 3
5.	Augmentation of 1x1500 MVA, 765/400 kV ICT (3 rd) at C’Peta • 765/400 kV, 1500 MVA, ICT – 1 Nos. • 765 kV ICT bays – 1 Nos. • 400 kV ICT bays – 1 Nos.		Element at Sl. No. 5
6.	LILO of Vijayawada-Nellore 400 kV D/C line at C’Peta • 400 kV line bays – 4 Nos. (at C’Peta for termination of LILO of Vijayawada-Nellore 400 kV D/C line at C’Peta)		Element at Sl. No. 6

Note:

a) POWERGRID shall provide space for 2 Nos. of 765 kV line bays at Kurnool-III for termination of Kurnool-IV – Kurnool-III PS 765 kV D/C line.

b) Developer of Bidar PS shall provide space for 2 Nos. of 765 kV line bays at Bidar PS for termination of Kurnool-IV – Bidar 765 kV D/C line.

c) As both the circuits of Kurnool-IV – Bidar 765 kV D/C line are proposed to be LILOed at Shadnagar, Telangana under Phase-II, the line should be routed via Shadnagar area for optimisation of establishment of 765/400 kV Shadnagar Station under Phase-II.

d) POWERGRID shall provide space for augmentation of 1x1500 MVA, 765/400 kV ICT (3rd) at C’Peta.

e) POWERGRID shall provide space for 4 Nos. of 400 kV line bays at C’Peta for termination of LILO of Vijayawada-Nellore 400 kV D/C line at C’Peta.

2. Based on the competitive bidding carried out by the REC Power Development and Consultancy Limited (hereinafter referred to as "RECPDCL"), in its capacity as the Bid Process Coordinator (BPC), in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act, Power Grid Corporation of India Limited was declared a successful bidder with the lowest quoted annual transmission charges of Rs. 6451.06 million.

3. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, in its order dated 30.6.2025, prima facie proposed to grant a transmission licence to the Petitioner. The relevant extracts of the order dated 30.6.2025 are extracted as under:

"23. CTUIL has submitted that the instant transmission system comprising Kurnool-IV PS is being integrated with Kurnool-III and Bidar PS through 765 kV D/c lines. The downward integrating Kurnool-III PS is being implemented under transmission scheme "Transmission System for Kurnool Wind Energy Zone/ Solar Energy Zone (AP)- Part- A & Part-B" which is ready for commissioning (Notification of trial run issued by TSP on 6.6.2025). Further, Bidar PS is being implemented under the scheme "Transmission scheme for Solar Energy Zone in Bidar (2500MW), Karnataka" having SCOD as 9.2.2026 and C'Peta 400kV S/s is an existing Substation. The instant scheme is having SCOD as 24.03.2027, whereas commissioning schedule of interconnecting transmission schemes are prior to SCOD of instant scheme. Accordingly, there is no evident of mismatch between the interconnecting transmission elements to the instant transmission system.

*24. We have noted that CTUIL vide its recommendation letter dated 11.4.2025 has submitted that instant "Transmission System for Integration of Kurnool-IV REZ - Phase-I (for 4.5 GW)" was evolved as potential REZ, for which connectivity of about 4300 MW (3403 MW at 220 kV level and 900 MW at 400 kV level) has been granted/ agreed for the grant at Kurnool-IV PS under this Phase-I. However, the details of the connectivity/ GNA granted and/ or applications received at Kurnool-IV PS as submitted by the CTUIL vide affidavit dated 9.6.2025 contains information of only 1480MW connectivity. Accordingly, **CTUIL is directed to clarify the actual quantum of connectivity granted along with details of final grant of connectivity under the instant scheme.***

25. Considering the material on record, we are prima-facie of the view that

the Petitioner satisfies the conditions for the grant of an inter-State transmission licence under Section 15 of the Act read with the Transmission Licence Regulations for construction, operation, and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspaper and on the Commission's website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of a transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by 14.7.2025."

4. A public notice under Sub-section (5) of Section 15 of the Act was published in all editions of Hindustan Times (English) and Hindustan (Hindi) on 3.7.2025. No suggestions/ objections have been received from members of the public in response to the public notice.

Hearing dated 16.7.2025

5. During the course of the hearing, the representative of the Petitioner submitted that the name of the Petitioner's company has been changed, and an affidavit evidencing the change of name from "Kurnool-IV Transmission Limited" to "POWERGRID Kurnool-IV Transmission Limited" has already been placed on record, and the same may be considered.

6. During the course of the hearing, the Commission observed that CTUIL had earlier submitted that approximately 4,300 MW of connectivity applications had been either granted or under consideration. However, the affidavit filed by CTUIL reflects only 1,480 MW. In response, the representative of CTUIL submitted that applications aggregating to 7.5 GW had been considered at the planning stage, and the remaining applications would be accommodated in subsequent phases, including that of Phase-II, which is presently under consideration.

7. Vide Record of Proceedings (hereinafter referred to as "RoP") for the hearing dated 16.7.2025, CTUIL was directed to file an affidavit enclosing all relevant

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connectivity applications, i.e., granted, pending, or prospective and that were considered while seeking the system augmentation. CTUIL was also directed to file its submission in response to the directions issued vide order dated 30.6.2025 in Petition No. 470/TL/2025.

8. CTUIL, in compliance with the RoP dated 16.7.2025 and the direction issued vide order dated 30.6.2025 in the instant Petition, vide affidavit dated 1.8.2025, has submitted as under:

- The Transmission System is lumpy in nature, and to the best possibility, the Transmission System for RE integration is identified in a phased manner. As the transmission system for RE is generally identified in advance based on RE potential declared by MNRE/ SECI, without availability of the connectivity applications, and therefore, it is considered that 50% RE shall be integrated at the 220 kV level and 50% RE shall be integrated at the 400 kV level for phasing/ deferring 400/220 kV ICT requirements. A similar philosophy has been adopted for the requirement of the transmission system under the CEA's reports of 500 GW by 2030.
- Accordingly, the transmission system for Kurnool-IV Phase-I (4.5 GW) has also been identified on potential basis considering 50% RE generation at 220 kV level and 50% RE generation at 400 kV level. Looking into the above, for integration of 4.5 GW under Phase-I, only 4x500, 400/220 kV ICTs at Kurnool-IV were considered for the grant of connectivity at 220 kV level and 4x1500 MVA, 765/400 kV ICTs were considered for the grant of connectivity at 220 kV & 400 kV level). The transmission system beyond 400 kV is adequate for evacuation of 4.5 GW under Phase-I.
- In the transmission licence recommendation, it was mentioned that *"presently, connectivity of about 4300 MW (3403 MW at 220 kV level and 900 MW at 400 kV level) has been granted/ agreed for grant at Kurnool-IV PS with Phase-I Tr. System"*. In this regard, it is clarified that the above connectivity

applications of 4300 MW are granted or being granted with the Phase-I Transmission System. However, beyond 1500 MW, connectivity at 220 kV level are being granted with the additional 400/220 kV ICTs, which has already been identified under Phase-II scheme. Accordingly, with the present 400/220 kV ICTs under Phase-I, about 1480 MW has been granted at 220 kV level (with consideration of N-1 criteria) and 900 MW at 400 kV level. The 400 kV line bay for termination of dedicated transmission line is identified for grant of 900 MW connectivity under Phase-II with 24 months schedule.

- The details of the connectivity applications granted/agreed for the grant at Kurnool - IV is tabulated as below:

Sl. No.	Connectivity application no.	Name of the Applicant	Connectivity quantum (MW)	Generation Type	Quantum of Connectivity granted/agreed for grant at 220kV Level	Quantum of Connectivity granted/agreed for grant at 400kV Level	Start date of Connectivity
1	2200000843	SAEL Industries Ltd.	250	Solar	250	-	25.03.2027
2	2200000844	SAEL Industries Ltd.	300	Solar	300	-	25.03.2027
3	2200000919	Tata Power Renewable Energy Ltd.	400	Solar	400	-	25.03.2027
4	2200000931	Gentari Renewable India Castor One Pvt. Ltd.	230	Wind	230	-	25.03.2027
5	2200001099	Pratapati Energy (Seven) Private Limited	300	Hybrid	300	-	31.12.2027
6	2200001364	ESSAR Renewables Limited	300	Solar	300	-	31.07.2027
7	2200001362	NTPC Renewable Energy Ltd.	300	Solar	-	300	31.07.2027
8	2200001363	NTPC Renewable Energy Ltd.	600	Solar	-	600	31.07.2027
9	2200001383	NTPC Renewable Energy Ltd.	300	Wind	300	-	31.07.2027
10	2200001384	NTPC Renewable Energy Ltd.	300	Wind	300	-	31.07.2027
11	2200001465	Avaada Energy Private Limited	250	Wind	250	-	31.03.2028 (Tentative)
12	2200001482	Tata Power Renewable Energy Ltd.	300	Wind	300	-	31.03.2028 (Tentative)
13	2200001544	Essar Renewables Ltd.	360	Solar	360	-	31.03.2028 (Tentative)

Sl. No.	Connectivity application no.	Name of the Applicant	Connectivity quantum (MW)	Generation Type	Quantum of Connectivity granted/agreed for grant at 220kV Level	Quantum of Connectivity granted/agreed for grant at 400kV Level	Start date of Connectivity
14	2200001588	Serentica Renewables India Private Limited	300	Hybrid	300	-	31.03.2028 (Tentative)
15	2200001626	Bhalki Solar Power Private Limited	300	Solar	300	-	30.03.2028 (Tentative)
16	2200001666	Waaree Forever Energies Private Limited	500	Wind	-	500	31.03.2028 (Tentative)
17	2200001665	ABC CT RE Park (04) Pvt. Ltd.	250	Wind	250	-	01.10.2028 (Tentative)
18	2200001674	Kengeri Solar Power Private Limited	300	Wind	300	-	30.03.2028 (Tentative)
19	2200001675	ABC CT RE Park (05) Pvt. Ltd.	250	Wind	250	-	01.10.2028 (Tentative)
20	2200001686	Reliance NU Suntech Pvt. Ltd.	930	Solar	-	930	31.03.2028 (Tentative)
21	2200001644	EG Electricia Energy Private Limited	100	Wind	100	-	31.03.2028 (Tentative)
22	2200001697	EG Energia Supply Pvt. Ltd.	100	Wind	100	-	31.03.2028 (Tentative)
23	2200001737	Enfinity Global Sunsource Pvt. Ltd.	100	Wind	100	-	31.03.2028 (Tentative)
		Total	7320		4990	2330	

**Note: In addition to the above, Connectivity of about 1900 MW has been received by CTU seeking connectivity at Kurnool-IV/ Kurnool-V PS.*

9. In compliance with the directions under Order dated 30.06.2025 in the instant Petition, CTUIL has submitted details of connectivity granted/ agreed at Kurnool-IV substation. The Kurnool-IV S/s is being developed in two phases, wherein the instant scheme corresponds to phase-I that includes 4×500 MVA, 400/220 kV ICTs and 4×1500 MVA 400/765 kV ICTs. Connectivity of 1480MW has been granted at the 220 kV level, and connectivity of 900 MW has been granted at the 400 kV considering N-1 planning criteria. Beyond 1480 MW, the connectivity at 220 kV is being considered with an additional 400/220 kV ICTs proposed under the Phase-II scheme. CTUIL has furnished a list of a total of 23 connectivity applicant(s)/

grantee(s) for 7,320 MW quantum (4,990 MW at 220 kV and 2,330 MW at 400 kV), including both Phase-I and Phase-II. The SCOD of the instant scheme is 24.03.2027, whereas the start date of connectivity of all applicant(s)/ grantee(s) is starting from 25.03.2027 and beyond.

10. As discussed above, CTUIL has the requisite quantum of connectivity applications to utilize the instant scheme, and CTUIL has also clarified that additional connectivity quantum would be catered through phase-II augmentation.

11. The Petitioner, vide its affidavit dated 1.7.2025, has informed that the name of the Petitioner company has been changed from 'Kurnool-IV Transmission Limited' to 'POWERGRID Kurnool-IV Transmission Limited' with effect from 20.6.2025. The certificate of change of name from 'Kurnool-IV Transmission Limited' to 'POWERGRID Kurnool-IV Transmission Limited' with effect from 20.6.2025, issued by the Registrar of Companies, IMT Manesar, Haryana, has been placed on record. Accordingly, the name of the Petitioner has been changed to 'POWERGRID Kurnool-IV Transmission Limited', and the same has been taken on record.

12. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the 2024 Transmission Licence Regulations provide as under:

“(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.

(15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s)."

13. In our order dated 30.6.2025, we had proposed to grant a transmission licence to the Petitioner company and directed the issue of public notice. In response to the public notice, no suggestions/ objections have been received. CTUIL, in its letter dated 11.4.2025, has recommended the grant of a transmission licence to the Petitioner. We find that the Petitioner company meets the requirements of the Act and the Transmission Licence Regulations, 2024, for the grant of a transmission licence for the subject Transmission System mentioned in paragraph 1 of this order. Considering the submissions of the Petitioner and CTUIL, we direct that a transmission licence be granted to the Petitioner, 'POWERGRID Kurnool-IV Transmission Limited,' to establish the transmission project for the "Transmission System for Integration of Kurnool-IV REZ - Phase-I (for 4.5 GW)" on a Build, Own, Operate and Transfer basis as per the details given in paragraph 1 above.

14. The grant of the transmission licence to the Petitioner (hereinafter referred to as "the licensee") is subject to the fulfilment of the following conditions throughout the period of the licence:

(a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;

(b) The transmission licensee shall comply with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024

(hereinafter referred to as “2024 Transmission Licence Regulations”) or any subsequent enactment thereof during the period of subsistence of the licence;

(c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the 2024 Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;

(d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;

(e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;

(f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the Act, as may be issued from time to time for maintaining the availability of the transmission system;

(g) The licensee shall remain bound by the provisions of the Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;

(h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;

(i) The licensee shall not undertake any other business for optimum utilization of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;

(j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020 as amended from time to time;

(k) The licensee shall remain bound by the provisions of the Act, the Rules and Regulations framed thereunder, in particular the 2024 Transmission

Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;

(l) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;

(m) The licensee shall submit all such reports or information as may be required under 2024 Transmission Licence Regulations, Standard of Performance Regulations, or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;

(n) The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.

15. CTUIL/ its appointed Independent Engineer and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Transmission Service Agreement executed between the licensee and the Nodal Agency, the Act and the Transmission Licence Regulations.

16. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clauses 2.5.7.3, 2.5.7.4, and 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD in letter and spirit.

17. An extract copy of this order is to be sent to CTUIL, CEA, and BPC for information and necessary action.

18. Petition No. 470/TL/2025 is allowed in terms of the above.

Sd/-
(Ravinder Singh Dhillon)
Member

Sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson